

की गई लेकिन 30 जून, 1993 तक हल नहीं किया जा सका ?

विद्युत मंत्रालय में राज्य मंत्री श्री पी० वी० रंगैया नायडू : (क) से (ग) विभिन्न विद्युत परियोजनाओं के विद्युत उत्पादन यूनिटों से विद्युत की सप्लाई की नियमित अन्तराल से समीक्षा किये जाने के लिये मेल तथा अन्य निर्माताओं के साथ बैठकें आयोजित की जाती हैं। इस प्रकार की बैठकों में निर्माताओं के प्रतिनिधि, परियोजना प्राधिकारी, केन्द्रीय विद्युत प्राधिकरण, योजना आयोग तथा भारी उद्योग विभाग द्वारा सामान्यतः भाग लिया जाता है तथा उपस्कर की सप्लाई आदि से संबंधित सभी प्रकार का समाधान किया जाता है।

आठवीं पंचवर्षीय योजना के दौरान स्वीकृत विद्युत परियोजनाएँ

1014. चौधरी हरमोहन सिंह : क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) आठवीं पंचवर्षीय योजना के दौरान कौन-कौन सी विद्युत परियोजनाओं की मंजूरी दी गई है ;

(ख) उनका योजनावार व्यौरा क्या है ; और

(ग) किन-किन परियोजनाओं पर काम चल रहा है ?

विद्युत मंत्रालय में राज्य मंत्री (श्री पी० वी० रंगैया नायडू) : (क) से (ग) आठवीं पंचवर्षीय योजना के दौरान चालू किए जाने हेतु अनुमोदित विद्युत परियोजनाओं के नाम और उसका परियोजना-वार व्यौरा अनुबंध में दिया गया है। [देखिए परिशिष्ट 168 अनुपत्र सं० 19]

DESU dues on official organisation

1015. MISS SAROJ KHAPARDE: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that some official organisations owe money to D.E.S.U. on account of electricity used by them;

(b) if so, the details thereof- and

(c) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) to (c) The amount recoverable by DESU from major official organisations/local bodies as on 30-6-1993 is as follows:—

Name of the Organisation	Amount (Rs. in crores)
New Delhi Municipal Committee	85.79
M.E.S. (Delhi Cantonment)	0.50
Municipal Corporation of Delhi	9.11
Delhi Water Supply & Sewage Disposal Undertaking	156.42
Delhi Development Authority	29.84
Delhi Traffic Police for traffic signals blinkers	0.65
TOTAL :	282.31

Recovery of dues from these organisations is followed up by DESU at appropriate levels, including Standing Committee headed by Chief Secretary, Delhi Administration, from time to time.

Failure of the Northern Grid

1016. SHRI P. UPENDRA:
SHRI SANGH PRIYA
GAUTAM:
DR. NAUNIHAL SINGH:
SHRI KRISHNA KUMAR
BIRLA:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the five northern States and the Capital plunged

in darkness on 6th-7th July, 1993 due to failure of the Northern Grid;

(b) if so, the reasons of the failure;

(c) whether it is also a fact that Government have instituted an enquiry into such a failure;

(d) whether any responsibility has been fixed and if so, what action has been taken thereon; and

(e) what steps are being taken by Government to ensure regular power supply?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) and (b) No failure of the Northern Grid occurred on 6th-7th July, 1993. However, a major grid disturbance occurred in Northern region on 6/7th June 1993. A fault was initiated either at 400 kv Switchyard of the Singrauli super thermal power station or on the Singrauli-Kanpur 400 KV transmission line. The busbar protection at Singrauli Switchyard failed to operate which caused the tripping of all the generating units at Singrauli and Rihand super thermal power station* leading to the Grid failure.

(c) to (e) The government appointed a Committee of two experts namely S/Shri V. B. Eswaran and A.K. Sah to look into the causes of grid disturbance in the Northern Region on the night of 6/7th July, 1993 and to suggest remedial measures. The Committee has submitted an interim report on 19th July, 1993.

Recommendations of Committees on grid disturbances are implemented by concerned agencies and their implementation is monitored by Central Electricity Authority, to ensure uninterrupted power supply.

Thermal power sections causing pollution

1017. SHRI JAGMOHAN: Will the Minister of POWER be pleased to state:

(a) what is the number of Central Thermal Power units in the country

that are causing pollution beyond the norms as indicated by the Ministry of Environment;

(b) what is the extent to which the quality of water in rivers and streams has been affected by the effluent discharged by these power plants; and

(c) what measures have been enforced to bring down pollution to the acceptable level and whether any time-limit has been fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) Out of a total of 72 thermal power units in the Central Sector, 27 units are meeting the stack emission standards stipulated by the Ministry of Environment & Forests. 19 thermal units do not meet the requirement and corrective action on them are under way. On 26 thermal units, 8 of which are new, action has been initiated to establish system of measurement of stack emission.

(b) As per norms of the Ministry of Environment & Forests, several parameters are to be controlled before the effluents are discharged out from thermal stations. Since the parameters to be controlled are measured before discharge the water downstream is not normally expected to be affected.

(c) The pollution control equipment in old thermal stations are not adequate to meet the latest stack emission standards. In order that the latest pollution control standards are met, repairs/renovation/replacement work on these equipments has been included in the renovation and modernisation schemes being implemented under the 7th and 8th Plan periods. Works on majority of the units covered under the 7th Plan has been completed, while those under the 8th Plan are at different stages of implementation and are expected to be completed by the end of the 8th Plan.